

[*Translation*]

Over-bridges on Faizabad By-pass

134. SHRI MITRA SEN YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) the number of over-bridges proposed to be constructed on the by-pass in Faizabad district of Uttar Pradesh;

(b) whether the drawing and estimates of these over-bridges have been sanctioned; and

(c) if so, when the construction work is likely to be taken up and if not, the reasons for delay?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) Three Nos.

(b) No, Sir. The necessary site details for the bridges have been furnished by the State Government only recently.

(c) Work will be taken up after plans and estimates are approved and the estimates cost is deposited by the State Government.

[*English*]

Conversion of Madurai-Maniyachchi Railway Line

135. SHRI P.G. NARAYANAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have sanctioned the Madurai Maniyachchi gauge conversion project;

(b) if so, whether allocation of funds is proposed to be made for the project during 1990-91; and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNANDES): (a) Conversion of Madurai-Maniyachchi (127.25 km) MG into BG will be taken up as Phase II of the already sanctioned Karur-Dindigul-Madurai-Maniyachchi-Tuticorin/Talaiyuthu (327.94 km) new BG rail line project. At present work on Dindigul-Madurai parallel BG, line is in progress as part of the Phase-I.

(b) and (c). Allocation of funds is made for the project as a whole and the same is used for the phase in progress.

Cut on imports of certain items

136. SHRI INDRAJIT GUPTA: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have decided to impose a 15 per cent cut on imports of certain items;

(b) if so, the details thereof; and

(c) whether this cut in imports of components may affect the production leading to lay-off of labour?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b). It is a fact that a cut of 15% has been enforced with effect from 1.4.1989 on the foreign exchange entitlement for import of components being recommended for supplementary licence cases which are subject to phased manufacturing programme in respect of automobile vehicle and component manufacturers. A similar cut of 15% has been applied with effect from 1.4.1989 to after sales spares recommended for supplementary licences over and above Rs. 25 lakhs as well as components allowed for import under OGL through List Attestation Procedure for phased manufacturing programme cases. The quantity of components permitted is not being reduced and the 15% cut is being applied in the overall value only